IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

O.A. No. T.A. No.

1210/91

199

DATE OF DECISION 31.5.1991

Printeger Applicants

Shri V.K.Shali,

Versus

CSIR & anr.

Respondents

Respondents

CORAM

Ę.,

The Hon'ble Mr.

D.K.CHAKRAVORTY, MEMBER(A)

The Hon'ble Mr.

T.S.OBEROI, MEMBER(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

ORDER

Mrs.Manju Segai, Law Officer, on behalf of the respondents produced before us a copy of the letter dated 27.5.1991 issued by the Central Suilding Research Institute, Roorkee, who is Respondent No.2 in the present application in which the prayers of the applicants have been broadly conceded. Learned counsel of the applicants has also been provided a copy of the same. To our mind, it broadly meets the reliefs sought for, in the present application.

2. In view of the above, the present application is disposed of, as satisfied.

A copy of this order be provided <u>dasti</u> to the learned counsel of the applicants and the representative of the respondents.

(T.S.OBEROI)
MEMBER(J)

D.K.CHAKRAVORTY)